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Section 3, Sub Section (II)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No. 80 (RE-2010)/2009-2014

New Delhi, The 17th October, 2011

Subject : Import of Radioimmunoassay kits (Medical equipments containing radioactive isotopes)

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with Para 2.1 of the Foreign Trade Policy, 2009-2014, the Central Government hereby makes the following amendments in the Schedule 1 (Imports) of the ITC (HS) Classifications of Export and Import Items.

2. Existing policy (prior to this amendment), for the Exim Code 2844 40 00 of Chapter 28 of ITC(HS) Classifications of Export and Import Items is extracted below (earlier policy conditions) :

Exim Code	Item Description	Policy	Policy Conditions
2844 40 00	Radioactive elements and isotopes and compounds other than those of sub-headings 2844 10, 2844 20 or 2844 30; alloys, dispersions (including cermets), ceramic products, mixtures containing these elements, isotopes or compounds; radioactive residues	Restricted	Import subject to Atomic Energy Act, 1962 and Rules thereunder.

3. After amendment the entry would read as below (amended policy conditions) :

Exim Code	Item Description	Policy	Policy Conditions
2844 40 00	Radioactive elements and isotopes and compounds other than those of	Restricted	Import subject to Atomic Energy Act, 1962 and Rules thereunder.

sub-headings 2844 10,2844 20 or
2844 30; alloys,
dispersions(including cermets),
ceramic products amixtures
containing these elements,
isotopes or compounds; radioactive
residues

However, import of
Radioimmunoassay kits intended for
the diagnosis of disease or disorders
in human beings or animals is 'Free'
subject to prior permission of AERB.

4. The effect of this Notification :-

The import of "Radioimmunoassay kits" (Medical equipments containing radioactive isotopes) will not require an import authorization from DGFT.

Sd/-
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